

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court – I

CENTRAL EXCISE APPEAL No. 22927 OF 2014

(Arising out of Order-in-Original No. GUN-EXCUS-000-COM-012-14-15-CE, dated 08.05.2014 passed by Commissioner of Central Excise, Customs & Service Tax, Guntur)

Bhavya Cements Limited

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APPELLANTTangeda Village,
Dachepally Mandal,
Guntur District,
Andhra Pradesh – 522 414.**Vs.****Commissioner of Customs, Central**

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RESPONDENT**Excise & Service Tax,**
P.B.No. 331, C.R. Buildings,
Kannavari Thota,
GUNTUR – 522 004.
Andhra Pradesh**AND****CENTRAL EXCISE APPEAL No. 21753 OF 2015**

(Arising out of Order-in-Original No. GUN-EXCUS-000-COM-003-15-16-CE, dated 20.04.2015 passed by Commissioner of Central Excise, Customs & Service Tax, Guntur)

Bhavya Cements Limited

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APPELLANTTangeda Village,
Dachepally Mandal,
Guntur District,
Andhra Pradesh – 522 414.**Vs.****Commissioner of Customs, Central**

..

RESPONDENT**Excise & Service Tax,**
P.B.No. 331, C.R. Buildings,
Kannavari Thota,
GUNTUR – 522 004.
Andhra Pradesh**APPEARANCE:**

None for the appellant.

Shri V.R. Pavan Kumar, Superintendent/AR for the respondent

**CORAM: HON'BLE Mr. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE Mr.P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER No.DATE OF HEARING: 03.03.2020
DATE OF DECISION: 03.03.2020**[ORDER PER BENCH]**

The appellant submitted that they have applied for settlement of dues under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, these appeals are dismissed as deemed to be withdrawn as per Section 127(6) of the Finance Act (No.2), 2019. The appellant has been issued final settlement certificate in the form of SVLDRS-4. Accordingly, both the appeals are dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

(ANIL CHOUDHARY)
(MEMBER (JUDICIAL))**(P. VENKATA SUBBA RAO)**
MEMBER (TECHNICAL)